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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 12337/2024, CM APPL. 31684/2025, CM APPL. 51331/2024 & CM APPL. 78562/2025

PROF EQBAL HUSSAIN .....Petitioner

Through: Mr. Ankut Chibber & Mr. Advait Ghosh, Advs.

versus

JAMIA MILLIA ISLAMIA UNIVERSITY & ORS. .....Respondents

Through: Mr. Pritish Sabharwal, Mr. Sanjeet Kumar, Ms. Shweta & Mr. Shiv Chopra, Advs. for JMI.
Dr. Monika Arora, CGSC with Mr. Subhro Deep Saha, Ms. Anamika Thakur & Mr. Abhinav Verma, Advs. for UOI .

CORAM:
HON'BLE MR. JUSTICE AVNEESH JHINGAN

O R D E R

% 12.12.2025

1. This petition is filed challenging the suspension order dated 08.08.2024.

2. The grievance raised is that the petitioner is on suspension and the inquiry has not been completed and the petitioner is suffering from both ends.

3. Learned counsel for the respondents on instructions, submit that steps are being taken and the inquiry will be positively concluded within eight weeks.

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4. In view of the above statement, this petition is disposed of with liberty to the petitioner to revive the petition in case the inquiry is not completed as per the statement.

5. All pending applications are also disposed of.

AVNEESH JHINGAN, J

DECEMBER 12, 2025
Ch

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